

Rejection of application for certificate of registration

July 6, 2000

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected on July 5, 2000 the application for certificate of registration submitted by M/s Al-Fahad Investments Ltd., 152, Sanghi Street, P.O.Mhow, Distt.Indore (M.P.).

As such, the above company cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act. The company has also been prohibited from acceptance of deposits under Section 45MB(1) as also from alienation of assets under Section 45MB(2) of the Act without the prior permission of the Reserve Bank.

P. V. Sadanandan
Asstt. Manager

Press Release : 2000-01/27